

बिहार में लाइट रेलवे के रेल-श्रमिकों को नौकरियों में लिया जाना

224. श्री चन्द्रदेव प्रसाद वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि सरकार ने बिहार में आरा—सासाराम और फतुहा-इस्लामपुर लाइट रेलवे के रेल श्रमिकों को नौकरियों में लेने का निर्णय किया है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : ये दोनों लाइट रेलें पूर्णतः निजी स्वामित्व और प्रबन्ध के अन्तर्गत हैं। माननीय सदस्य द्वारा जिस भाषवासन का जिक्र किया गया है उसमें आरा-सासाराम लाइट रेलवे कम्पनी के बन्द हो जाने पर कम्पनी के कर्मचारियों की कठिनाई दूर करने के लिए सरकारी रेल प्रणाली में नये कर्मचारी के रूप में उन्हें समाहित करने के लिए कहा गया है, अन्यथा वे बेकार हो जायेंगे।

Railway Line between Alleppey and Ernakulam

226. SHRI V. M. SUDHERAN: Will the Minister of RAILWAYS be pleased to state:

(a) at what stage the proposal for construction of a railway between Alleppey and Ernakulam stands now; and

(b) the details of steps Government propose to take to fulfil the long standing aspirations of the people of this area?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The Planning Commission have sought certain clarifications regarding the viability of the project, and the matter is under consideration in consultation with the Railway. A formal decision will be taken as soon as the clearance of the project is given by the Planning Commission.

Declaration of Licences as Illegal by Hathi Committee

227. PROF. R. K. AMIN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Hathi Committee has declared Permission Letters and COB licences as illegal;

(b) is it a fact that the beneficiaries of these letters and licences have made huge profits and repatriated large sums to their principals abroad; and

(c) in view of the fact that these profits and repatriations were on productions without legal sanction, what do Government propose to do in the matter?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) The view of the Hathi Committee was that Permission Letters do not have any legal backing in terms of the provisions of the Industries (Development and Regulation) Act. The Committee also observed that the authorities concerned did not verify whether effective steps had been taken by the companies for the items covered by their C.O.B. applications. The Committee have further observed that the Permission Letters and COB licences have given undue advantage to foreign companies to the detriment of the Indian Sector. Four members of the Committee, however, expressed their reservations on the above interpretation and conclusion.

(b) No separate study is available on the turnover covered under the permission letters and COB licences as well as the profitability of such activity. In the circumstances it is not possible to say whether or not this activity has resulted in heavy accumulations of profits with the foreign companies.

(c) The legal opinion however is that Permission Letters were issued subject to certain conditions. Most of